

ITEM NO.57

COURT NO.9

SECTION XI-A

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

Petition(s) for Special Leave to Appeal (C) No(s).23478/2022

(Arising out of impugned final judgment and order dated 09-12-2022 in SSCR No.20/2021 passed by the High Court of Kerala at Ernakulam)

THE KERALA STATE ROAD TRANSPORT CORPORATION

Petitioner(s)

VERSUS

STATE OF KERALA & ORS.

Respondent(s)

IA No.198052/2022 - EXEMPTION FROM FILING AFFIDAVIT

IA No.198050/2022 - EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT

WITH

Diary No(s).41096/2022 (XI-A)

(FOR PERMISSION TO FILE PETITION (SLP/TP/WP/..) ON IA 201129/2022 FOR EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT ON IA 201130/2022

FOR EXEMPTION FROM FILING AFFIDAVIT ON IA 201131/2022

IA No. 201131/2022 - EXEMPTION FROM FILING AFFIDAVIT

IA No. 201130/2022 - EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT

IA No. 201129/2022 - PERMISSION TO FILE PETITION (SLP/TP/WP/..))

Date : 09-01-2023 These matters were called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE SURYA KANT

HON'BLE MR. JUSTICE J.K. MAHESHWARI

For Petitioner(s)

Mr. V.Giri, Sr.Adv.

Mr. Deepak Prakash, AOR

Mr. Pawan Kr.Dabas, Adv.

Mr. Nachiketa Vajpayee, Adv.

Ms. Divyangna Malik, Adv.

Ms. Vishnu Priya, Adv.

Ms. Disha Gupta, Adv.

Mr. Vardaan Kapoor, Adv.

Mr. Shyam Nair, Adv.

For Respondent(s)

UPON hearing the counsel the Court made the following

O R D E R

1. The application for permission to file the Special Leave Petition is allowed.

2. The application for exemption from filing the affidavit are also allowed.

3. Learned Senior Counsel for the petitioner has put up a proposal for changes in the `manner and mode of advertisement', exhibited on the buses of the Kerala State Road Transport Corporation.

4. It appears to us that the proposed changes require consideration by the State of Kerala.

5. Let notice be issued to respondent No.1 - State of Kerala.

6. List on 20.01.2023.

7. Till then, the direction issued by the High Court in para 11 of the impugned order dated 09.12.2022 be kept in abeyance.

(SATISH KUMAR YADAV)
DEPUTY REGISTRAR

(KAMLESH RAWAT)
COURT MASTER